



IN THE INCOME TAX APPELLATE TRIBUNAL "H", BENCH MUMBAI

BEFORE SHRI R.C.SHARMA, AM

&

SHRI SANDEEP GOSAIN, JM

ITA No.5298/Mum/2015

(Assessment Year :2010-11)

M/s. Hindustan Platinum Pvt. Ltd., C-122, TTC Industrial Area Pawane Village Navi Mumbai – 400 703	Vs.	The Dy. Commissioner of Income Tax (OSD), Aayakar Bhavan Mumbai – 400 020
PAN/GIR No.AAACH1111J		
(Appellant)	..	(Respondent)

Assessee by	Ms. Hema Doshi
Revenue by	Shri M.C. Omi Ningshen
Date of Hearing	Withdrawal letter dt:17/04/2018
Date of Pronouncement	17/04/2018

आदेश / ORDER

PER R.C.SHARMA (A.M):

This is an appeal filed by the assessee against the order of CIT(A)-4, Mumbai dated 20/08/2015 for A.Y.2010-11 in the matter of order passed u/s.143(3) of the IT Act.

2. At the outset, learned AR filed application requesting for withdrawal of the appeal.

3. Learned DR has no objection. Accordingly, withdrawal is allowed.

4. In the result, appeal is dismissed as withdrawn.

Order pronounced in the open court on this 17/04/2018

Sd/-
(SANDEEP GOSAIN)
JUDICIAL MEMBER

Sd/-
(R.C.SHARMA)
ACCOUNTANT MEMBER

Mumbai; Dated 17/09/2018
Karuna Sr.PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,

सत्यापित प्रति //True Copy//

(Asstt. Registrar)
ITAT, Mumbai

		Date	Initial	
1.	Draft dictated on			Sr.PS
2.	Draft placed before author			Sr.PS
3.	Draft proposed & placed before the second member			JM/AM
4.	Draft discussed/approved by Second Member.			JM/AM
5.	Approved Draft comes to the Sr.PS/PS			Sr.PS/P S
6.	Kept for pronouncement on			Sr.PS
7.	File sent to the Bench Clerk			Sr.PS
8.	Date on which file goes to the AR			
9.	Date on which file goes to the Head Clerk.			
10.	Date of dispatch of Order.			
11.	Dictation Pad is enclosed	Yes		